



ଓଡ଼ିଶା ସରକାର  
ରାଜସ୍ୱ ଓ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ବିଭାଗ  
(ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା)  
**GOVERNMENT OF ODISHA**  
**REVENUE & DISASTER MANAGEMENT DEPARTMENT**  
**(DISASTER MANAGEMENT)**

By Fax/e-mail/Post

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No. 2268 /R&DM(DM)  
RDM-RLF-MISC-0034-2020

Date: **21-04-2020**

From

Pradeep Jena, IAS  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

To

ALL DEPARTMENTS  
ALL COLLECTORS  
ALL SUPERINTENDENTS OF POLICE

**Sub: *Standard Operating Procedure (SOP) for inter State movement of commercial goods vehicles to prevent clandestine movement of people violating the lockdown norms.***

Sir,

There have been few instances of some people entering the State clandestinely either in transport vehicles/ goods carriers / Ambulances or other vehicles. Such movement has detrimental impacts on the efforts of the State Government in preventing/ controlling the spread of Corona Virus. Such possibility of some people trying to enter the State clandestinely violating the lockdown conditions can't be ruled out.

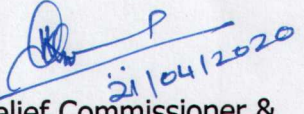
In order to check such clandestine movement and entry into the State, the following Standard Operation Procedure (SOP) may be followed:

**STANDARD OPERATING PROCEDURE (SOP)**

1. Random check of Commercial Goods vehicles shall be undertaken at the entry point check gate at Laxman-Nath, Jamsola, Girisola and such other Inter-State check points as decided by Government / District Administration in NH, SH , MDR or any other roads from time to time. Such regulation may be applicable for movement of all Inter-State vehicles.
2. The random checks are intended to ensure that these commercial vehicles are not being used for clandestine transportation of persons in violation of the lockdown order. In all such vehicles only one/two driver and one helper shall be allowed. All drivers must have valid Commercial Driving Licence with them in the vehicle.
3. Any person, other than the driver and a spare driver and helper found travelling in the commercial goods vehicle constitutes an offence under the provisions of section 51 of the Disaster Management Act, 2005 and such person shall be proceeded in accordance with law.

4. The driver and helper shall carry a valid ID Card (valid commercial Driving Licence for drivers, Aadhaar Card, Voter ID Card, Bank Passbook etc.) and shall produce the same on demand.
5. The owner of the Commercial Goods carrier may be encouraged to give a paper containing the names of the Driver and Helper of the vehicle so that the identity of the occupants of vehicle can be ascertained. This is in the interest of the Transporter as any illegal person travelling in their vehicle compounds the risk of their genuine driver and helper getting affected by the COVID-19. **However, non-availability of such document shall not be treated as a shortcoming and the law enforcing authorities shall not detain/stop the movement of vehicle on these grounds.**
6. Random health checkups/ thermal screening of the drivers and helpers of the commercial goods vehicles shall be conducted by the Health Department/persons trained by Health Department at the entry check points of Jamsola, Laxman Nath and such other Inter-State check points or at a location as decided by the State Government from time to time. Such random checks shall also be done in the wholesale markets of the State like Bhubaneswar, Cuttack, Sambalpur etc. by the concerned Municipal Authorities.
7. While undertaking such checks, the authorities shall ensure that such checks do not lead to any harassment of commercial goods vehicles and do not cause any traffic congestion.

Yours faithfully,

  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

Memo. 2269 /R&DM(DM) Date: **21.04.2020**

Copy forwarded to all Revenue Divisional Commissioners/ Labour Commissioner, Odisha/ all Municipal Commissioners/ all Executive Officers of Municipalities/ NACs for information and necessary action.

  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)